## NATIONAL COMPANY LAW TRIBUNAL

## MUMBAI BENCH

C.P. No .: C12 1498/2017

Filed U/s.:

Item No (As Per Cause List) .:

Date

.:

Name & Signature of Counsel for Petitioner: Adv. Priyanka Respace i 16 lex Juris



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Name & Signature of Counsel for Respondent:

Ablij' Kulkon, Advocate

Note: Kindly Handover the Attendance Sheet before Hearing.

## ORDER C.P. No. 1498/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- Seeking time to reconcile the accounts and to settle the debt amount. Last chance to both the sides, otherwise the matter shall be heard on merits.
- 3. Adjourned to **07.03.2018**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 07.02.2018.

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Sd/-

M.K. Shrawat Member (Judicial)